

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 4th February, 2019.

No. LR (A) 32/92/Pt.V/1- The Governor of Meghalaya is pleased to appoint Smti Evalarisha Rynjah, Advocate as Additional Public Prosecutor/Additional Government Pleader for the District Council Court, Shillong with immediate effect and until further orders.


(W. Klyllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

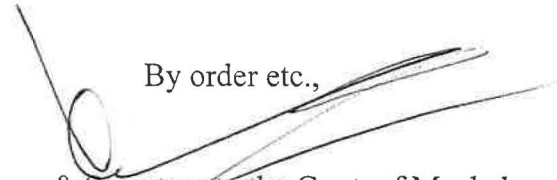
Memo No. LR (A) 32/92/Pt.V/1-A,

Dated Shillong, the 4th February, 2019.

Copy forwarded to: -

1. The District & Sessions Judge, East Khasi Hills District, Shillong.
2. The Judge, District Council Court, Shillong.
3. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Additional Public Prosecutor/Additional Government Pleader shall be entitled to retaining fees of ₹ 5000/- PM and other appearance fees etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013.
4. The Director General of Police, Meghalaya, Shillong.
5. The Superintendent of Police, East Khasi Hills District, Shillong.
6. The Advocate concerned. Charge Report of assuming charge as Additional Public Prosecutor/Additional Government Pleader may be sent to this Department and his contact No. should also be furnished.
7. The Secretary of the Shillong Bar Association.
8. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
9. DIPR, Shillong.
10. The Treasury Officer, East Khasi Hills District, Shillong.
11. Law (B) Department.
12. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
13. Guard file.

By order etc.,


Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.